

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 23728 OF 2015 AND 2502 OF 2016
WITH
PRAYER FOR INTERM RELIEF

M/s. Greater Nodia Industrial Development AuthorityPetitioner

Versus

Commissioner of Customs, Central Excise & Service Tax, NodiaRespondents

OFFICE REPORT

SLP (C) NO. 23728 OF 2015

The Office Report was listed before the Ld. Registrar's Court on 7th January, 2016 when the following order was passed:-

“The Ld. Advocate, Ms. Gunwant Dara, appearing o behalf of the sole respondent. She seeks time to file vakalatnama and counter affidavit. Be filed within four weeks. List again on 8.3.2016.”

It is submitted that Mr. B.K. Prasad, Advocate has on 6th January, 2016 filed Vakaatnama/Appearance on behalf of the sole Respondent but he has not filed Counter Affidavit on behalf of the said Respondent so far.

SLP (C) NO. 2502 OF 2016

The matter was listed before Hon'ble Court on 22nd January, 2016 when the Hon'ble Court was pleased to pass the following order:-

**“Delay condoned.
Issue notice.
Tag with SLP (C) No. 23728 of 2015”**

Accordingly, show cause notice was issued to sole respondent on 3rd February, 2016 through registered A.D. Post. Mr. B.K. Prasad, Advocate has on 24th February, 2016 filed Vakaatnama/Appearance on behalf of the sole Respondent but he has not filed Counter Affidavit on behalf of the said Respondent so far.

The Office Report is listed before the Ld. Registrar's Court for order.

Dated this the 3rd Day of March, 2016

ASSISTANT REGISTRAR

Copy to:

1. Ms. Pragya Baghel, Advocate
A-207, Defence Colony,
New Delhi
2. Mr. B.K. Prasad, Advocate,
Central Agency Section,
Supreme Court of India,
New Delhi.

ASSISTANT REGISTRAR

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